

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of **MEGHALAYA INFRATECH LIMITED**

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1 | Name of Corporate Debtor | MEGHALAYA INFRATECH LIMITED |
| 2 | Date of incorporation of corporate debtor | 01/06/2007 |
| 3 | Authority under which corporate debtor is incorporated / registered | Ministry of Corporate Affairs, RoC Shillong |
| 4 | Corporate identity number / Limited Liability Identification Number of corporate debtor | U45201ML2007PLC008266 |
| 5 | Address of the registered office and principal office (if any)of corporate debtor | KHANAPARA KHANAPARA ML 793101 IN |
| 6 | Insolvency commencement date in respect of corporate debtor | 28 AUGUST 2019 (COMMUNICATED TO IRP BY NCLT VIA E-MAIL DATED- 29/08/2019) |
| 7 | Estimated date of closure of insolvency resolution process | 24 February 2020 (180 days) |
| 8 | Name and registration number of the insolvency professional acting as interim resolution professional | AMIT PAREEK Registration Number : IBBI/IPA-002/IP-N00413/2017-2018/11205 |
| 9 | Address and e-mail of the interim resolution professional, as registered with the Board | Amit Pareek 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail : amitpareek99@yahoo.com |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional | Please submit claims to: AMIT PAREEK C/o Amit Pareek & Associates 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail : meghalayainfrairp@gmail.com |
| 11 | Last date for submission of claims | 12 September 2019 |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional | Not Applicable |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |



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|----|---|---|
| 14 | (a) Relevant Forms and (b) Details of authorized representatives are available at : | (a) https://ibbi.gov.in/home/downloads (b) Not Applicable |
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MEGHALAYA INFRATECH LIMITED on 28th AUGUST, 2019 (copy of the order was communicated to the undersigned on 29th AUGUST, 2019).

The creditors of MEGHALAYA INFRATECH LIMITED, are hereby called upon to submit their claims with proof on or before 12 September 2019 to the interim resolution professional at the address mentioned against Entry No. 10 .

The financial creditors shall submit their proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 30/08/2019

Place : Guwahati

Amit Pareek

sd/

AMIT PAREEK

Interim Resolution Professional

IBBI/IPA-002/IP-N00413/2017-2018/11205

